poor people below poverty line.

The third one is about fertilizers. First a sum of Rs. 231.5 crore is required. Additionally, it is for Non-Plan expenditure of the Fertiliser Corporation of India and Hindustan Fertiliser Corporation for meeting their operational needs to achieve the targets of urea.

For textiles nearly about Rs. 107.9 crore is required for Non-Plan expenditure.

MR. SPEAKER : That is all due. I suppose that there is no objection to it.

SHRIM.V. CHANDRASHEKHARA MURTHY: This is to defray the expenses on payment of salaries and wages.

MR. SPEAKER : That is right. You reply only to the points which were raised.

SHRI M.V. CHANDRASHEKHARA MURTHY: One hon. Member has moved three cut motions. I request the hon. Minister to withdraw the cut motions and support the Excess Grants and the Supplementary Demands for Grants.

SHRI NIRMAL KANTI CHATTERJEE : How much money is provide for Voluntary Retirement Scheme in the Supplementary Demands for Grants?

MR. SPEAKER : Is there anything?

SHRI M.V. CHANDRASHEKHARA MURTHY : I do not have the information.

MR. SPEAKER : Are you asking that money should have been demanded?

SHRI NIRMAL KANTI CHATTERJEE : No, no. In the Supplementary Demands under various things it is the Voluntary Retirement Scheme which is dominating, so far as the public sector enterprises are concerned. That is what I have mentioned.

MR. SPEAKER : Where is it? Under which Demand?

SHRINIRMAL KANTI CHATTERJEE: I put it this way. The Demand for Voluntary Retirement Scheme is there. It is not coming into the Appropriation Bill for the simple reason that it is withdrawn from the National Renewal Fund. Therefore, there is a big gap between what you are demanding and the Appropriation Bill, mostly because of Voluntary Retirement Scheme.

MR. SPEAKER : The Appropriation Bill does not provide for that. So, they would not be able to withdraw the money also.

I shall now put the Demands for Excess Grants (General) for 1992-93 to vote.

The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good following demands entered in the second column thereof - Demand Nos. 14, 15. 18, 22, 25, 33, 75, 95 and 97."

The motion was adopted.

19.28 hrs.

APPROPRIATION (NO. 3) BILL,* 1995

[English]

SHRI M.V. CHANDRASHEKHARA MURTHY : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY : I introduce the Bill**

SHRI M.V. CHANDRASHEKHARA MURTHY : I beg to move :"

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1993 in excesses of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. SPEAKER : We shall now take up clause by clause consideration of the Bill. The question is :

"That Clauses 2 and 3 stand part of the Bill."

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 25-8-1995.

^{**} Introduced moved with the recommendation of the President.

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is "that the schedule stand part of the bill".

The Motion was adopted.

The Schedule was added to the Bill.

MR. SPEAKER : The question is :-

"That clause 1, the Enacting formula and the long title stand part of the bill".

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

19.311, hrs.

DEMAND FOR EXCESS GRANTS (GENERAL) -1992-93 AND SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) - 1995-96

[English]

MR. SPEAKER: Now, we shall take up Supplementary Demands for Grants in respect of Budget (General) for 1995-96.

I shall now put all the cut motions moved to the Supplementary Demands for Grants in respect of Budget (General) to vote together unless Shri Ramchandra Marotrao Ghangare desires that any of his cut motions may be moved separately.

Cut Motions Nos. 1,2 and 3 were put and negatived. MR. SPEAKER : I will now put the Supplementary Demands for Grants (General) for 1995-96 to vote.

The question is :

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated. Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1996 in respect of the following demands entered in the second column thereof - Demand Nos. 1, 5, 6, 9, 14, 15, 26, 35, 39, 40, 46, 48, 50, 51, 53, 56, 61, 70, 72, 73, 75 to 81 and 83".

The motion was adopted.

19.32 hrs.

APPROPRIATION (No. 4) BILL 1995*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM.V. CHANDRASHEKHARA MURTHY : Sir, I beg to move for leave to introduce a Bill* to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1995-96.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Funds of India for the service of the financial year 1995-96."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY : I introduce the Bill.**

SHRIM.V. CHANDRASHEKHARA MURTHY : I bet to move":

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1995-96, the taken into consideration".

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96, be taken into consideration".

The motion was adopted.

 $\ensuremath{\mathsf{MR}}$. SPEAKER : We shall not take up clause by clause consideration.

The Question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is :

"That the schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 25-8-95.

^{**} Introduced moved with the recommendation of the President.